

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CONTEMPT PETITION NO.27/96

in
CONTEMPT PETITION NO.68/95

in

ORIGINAL APPLICATION NO.235/95

DATE OF ORDER : 11-08-1998.

Between :-

1. Sk.Jaffar Vali	6. K.Krishna Murthy
2. G.Devasahayem	7. A.SUBBA Rayudu
3. V.Raghulal	8. M.Chandra Sekhara Rao
4. K.R.Prasad	9. E.Ananda Rao
5. G.Ramachandraiah	10.K.Ramasastry

... Applicants

And

1. ~~Mr.~~,
Chief Personnel Officer,
S.C.Railway, Rail Nilayam,
Sec'bad.

2. Sri T.Manohara Rao
General Manager,
S.C.Railway, Rail Nilayam,
Sec'bad.

... Respondents

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Counsel for the Applicants : Shri G.V.Subba Rao

Counsel for the Respondents : Shri V.Bhimanna, SC for Rlys

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A))

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

The Original Application was disposed of by order dt.7-12-1995 with the following direction :-

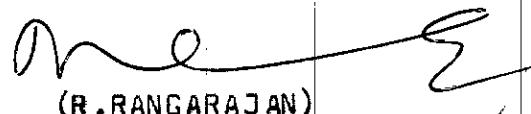
"If special mention is not going to be made in the Apex Court by the end of February, 1996, for prayer for stay, the same has to be paid with interest at the rate of 12% per annum from 1-3-96."

Vali, one of the applicant's case the judgement has been implemented.

2. The counsel for the applicant in the Contempt Petition has included 9 names as applicants but all other 9 names are written in ink. It is not understood why such procedure should be adopted by the applicant to write the names of the applicants in ink. He could have typed the same in the cause list. Such short cut methods should not be resorted to as the C.P. is to be filed only in extra-ordinary circumstances. Now that the case of one applicant had already been complied with, the respondents should intimate other nine the/applicants in writing within one month from the date of receipt of a copy of this order in regard to the disposal of their cases.

3. With the above observation, the CP is closed. No costs.


(B.S.JAI PARAMESHWAR)
Member (J)
11/8/98


(R.RANGARAJAN)
Member (A)

Dated: 11th August, 1998.

Dictated in Open Court.

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Copy to:

1. Sri R.Dubay, Chief Personnel Officer, South Central Railway, Railnilayam, Secunderabad.
2. Sri T.Manohara Rao, General Manager, South Central Railway, Railnilayam, Secunderabad.
3. One copy to Mr.G.V.Subba Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

8/2/98
Off D/o on 21/2/98
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II COURT

TYED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M(J)

DATED: 11/8/88

ORDER/JUDGMENT

M.A.R.A/C.P.NO. 27/86 in
C.P. 68185

in
C.A.NO. 235/88

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

closed.

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

